

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6298/2015

(Arising out of impugned final judgment and order dated 26/02/2015 in CRMM No. 24527/2013 passed by the High Court of Punjab & Haryana at Chandigarh)

DHARAM PAL

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and permission to file lengthy list of dates and interim relief and office report)

Date : 14/12/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANTFor Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Kamlesh Kumar Mishra, Adv.
Mr. Satya Mitra, Adv.For Respondent(s) Mr. Tushar Mehta, ASG
Mr. P.K. Dey, AOR
Mr. Kumar Parimal, Adv.
Mr. B.V. Balram Das, AOR

Mr. Sanjay Kumar Visen, Adv.UPON hearing the counsel the Court made the following
O R D E R

Hearing concluded

Reserved for judgment.

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master